

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Service Tax Miscellaneous Application No. 77099 of 2019
And
Service Tax Appeal No. 76454 of 2019**

Arising out of Order-in-Appeal No. 293/HAL/ST/2018-19 dated 22.02.2019 passed by the Commissioner of CGST & Central Excise (Appeals), Kolkata-II.

Commissioner of CGST & Central Excise, Kolkata.

M. S. Building, 7th Floor,
15/1, Strand Road,
Kolkata-700001.

Appellant (s)

VERSUS

M/s. Ambica Dhatu Pvt. Ltd.

Jalan Industrial Complex,
NH-6, Bipranna Para, Howrah,
West Bengal-711411.

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

Misc. Order No...75207/2020

Final Order No.75283/2020

DATE OF HEARING: 10.02.2020

DATE OF DECISION: 10.02.2020

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Appellant. None appeared on behalf of the Respondent.

Service Tax Appeal No. 76454 of 2019

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

T. K.